

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 104/2022

In the matter of :

Vishnu Kumar Agarwal

.....Petitioner

Vs

Govt. of NCT of Delhi

.....Respondent

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Filed by:


(Delhi Pollution Control Committee)

Respondent

Place: New Delhi

Dated: 18.08.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 104/2022

In the matter of :

Vishnu Kumar Agarwal

.....Petitioner

Vs

Govt. of NCT of Delhi

.....Respondent

**FACTUAL AND ACTION TAKEN REPORT ON BEHALF OF
DELHI POLLUTION CONTROL COMMITTEE**

1. That This Hon'ble Tribunal vide its order dated 24.05.2022 was pleased to pass the following directions:

"...1. The grievance of the applicant-Mr. Vishnu Kumar Aggarwal is regarding running of illegal cold storage units in New Subzi Mandi, Azadpur, Delhi...."

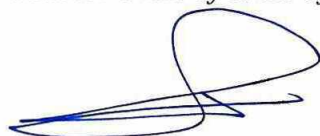
2. *The applicant has submitted that the above said cold storage units are being run in violation of the environmental norms, rules and regulations as mentioned below:-*

1. *Without any consent or permission to operate or establish from the Delhi Pollution Control Committee and in violation of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.*

2. *Without any license from the Agriculture Produce Marketing Committee, NCT of Delhi and in violation of the Delhi Agricultural Produce Marketing Committee Act, 1998.*

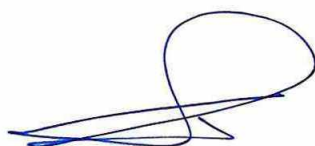
3. *Without any Factory License and in violation of the Factories Act, 1948.*

4. *Operation in non-designated industrial area in contravention of the Master Plan of NCT of Delhi.*



...8. In view of the above, the Joint Committee is directed to look into all the grievances raised by the applicant regarding requirement of requisite licences/ compliance with statutory provisions and issuance of show cause notices issued by DPCC, Enforcement Department of Agriculture Produce Marketing Committee, Department of Factories, Government of NCT of Delhi and Municipal Corporation of Delhi to the persons running the cold storage units in question. The Joint Committee may meet again, undertake site visits, look into all relevant aspects and the above referred grievances of the applicant and take requisite action by following due process of law and furnish factual and action taken report within two months by e-mail at judicial-ngt@gov.in....”

2. That a joint inspection by a team of DPCC, MCD and Revenue Department officials was conducted on 10.08.2022. Copy of said Inspection Report dated 10.08.2022 is annexed as **Annexure-A**.
3. That during the inspection, it was found that at the addresses given by the petitioner in his complaint, shops of area approx. 60 SQ M are engaged in the trading of fruits with refrigeration facility in Basement/ First Floor using AC of capacity 1 – 2.5 ton of Blue star, Green Zone, O-General companies.
4. That during the inspection, it was found that all the shops/ walk-ins at the addresses mentioned by the petitioner in his complaint are operating/ engaged in trading of fruits in New Sabzi Mandi area only which is under the control/ supervision of APMC.
5. As per records received from APMC, it was found that 13 firms at shops/ walk-ins at the addresses mentioned by the petitioner in his complaint have valid APMC license except 08 firms, who do not have valid APMC license.



6. That No industrial/ manufacturing activity was carried out, no trade effluent/air emission observed at any of the shop premises. (Significant foul smell of rotten/discarded fruits/vegetables all around in mandi area).
7. That during inspection, the team observed no such irritation in eyes, skin rashes, breathlessness at the spot, in response to the release of toxic, harmful and poisonous gases in the air as alleged by the petitioner in his complaint. However, the team opined that the AC companies may be asked to provide the technical specifications (including the gas being used in the AC) of the AC being used in their refrigeration facility installed in these shops.
8. That in respect to the violation of licenses from APMC, Factory license, DPCC as alleged by the petitioner, no firm at shops/ walk-ins at addressed mentioned by petitioner have license except 13 firms at shops/ walk-ins at address mentioned by petitioner which have only APMC license.
9. That point wise action on the grievance of the applicant in tabular form is given as under:-

S.No.	Grievance of Petitioner	Action
1	Without any consent or permission to operate or establish from the Delhi Pollution Control Committee and in violation of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.	Show Cause Notices have already been sent to the alleged shops on 23.03.2021. Now, the Reminder to Show Cause Notice were sent on 16.08.2022 to provide the copy of Consent, if obtained.

2	Without any license from the Agriculture Produce Marketing Committee, NCT of Delhi and in violation of the Delhi Agricultural Produce Marketing Committee Act, 1998.	APMC was asked through letter dated 16.08.2022 to provide the copy of Licenses issued to these alleged shops, if any or take suitable action against these shops, if operating without valid license and provide ATR.
3	Without any Factory License and in violation of the Factories Act, 1948.	A letter was sent to the MCD for taking necessary action against these alleged shops operating without Factory License on 16.08.2022.
4	Operation in non-designated industrial area in contravention of the Master Plan of NCT of Delhi.	A letter was sent to the DDA on 16.08.2022 to provide the land use detail of Azadpur Subzi Mandi shops as per Master Plan of NCT of Delhi.
5	Release of Toxic, Harmful and Poisonous Gases in the Air which cause irritation in the eyes, skin rashes, breathlessness and other harmful health effects to the general public.	The team observed no such irritation in eyes, skin rashes, breathlessness at the spot, in response to the release of toxic, harmful and poisonous gases in the air as alleged by the petitioner in his complaint, however significant foul smell of rotten/ discarded fruits/ vegetables all around in mandi area.

Copies of above said letters are annexed as **Annexure-B (COLLY)**.

10. That APMC vide its U.O. note no. 8904 dated 17.08.2022 has provided the detailed list in r/o of License status of these alleged shops through email as detailed below:-

The following 13 firms at shops/walk-ins at the addresses mentioned by the petitioner in his complaint have valid APMC license.

S. No.	Name of Unit	Address of Unit	License No.
1.	M/s M.N. International	C-35 New Subzi Mandi Azadpur Delhi - 110033	B-4972 A-4565

2.	M/s Luxmi Fruit Company	C-42 New Subzi Mandi Azadpur Delhi – 110033	B-1303 A-821
3.	M/s S.G. Trading Company	C-105 New Subzi Mandi Azadpur Delhi – 110033	B-4029 A-3704
4.	M/s Kapsons International	C-107 New Subzi Mandi Azadpur Delhi – 110033	B-6407 A-4984
5.	M/s Ayan Traders	C-1 New Subzi Mandi Azadpur Delhi – 110033	B-6465 A-5042
6.	M/s Ganga International	C-44 New Subzi Mandi Azadpur Delhi – 110033	B-6123 A-4707
7.	M/s I.G. International	C-59,60 New Subzi Mandi Azadpur Delhi – 110033	B-4903 A-4500 (Shop no. C-59)
8.	M/s Suri Agro Fresh	C-129 New Subzi Mandi Azadpur Delhi – 110033	B-4554 A-4162
9.	M/s Agro World	C-79 New Subzi Mandi Azadpur Delhi – 110033	B-6453 A-5030
10.	M/s M G R Fruits Pvt. Ltd	C- 563 New Subzi Mandi Azadpur Delhi – 110033	B-3493 A-3123
11.	M/s R. B. Impex	C-110 New Subzi Mandi Azadpur Delhi – 110033	B-6118 A-4702
12.	M/s Harbans Lal and Sons	C-28 New Subzi Mandi Azadpur Delhi – 110033	B-4831 A-4429
13.	M/s The Fruit World	C-13 New Subzi Mandi Azadpur Delhi – 110033	B-2615

The following 8 firms at shops/walk-ins at the addresses mentioned by the petitioner in his complaint have not been issued license by APMC.

1.	M/s Royal Asia Marketing Agency	C-34 New Subzi Mandi Azadpur Delhi – 110033
2.	M/s Mahamani & Co.	C-85 New Subzi Mandi Azadpur Delhi – 110033
3.	M/s Suri Agro Fresh	C-77,78 New Subzi Mandi Azadpur Delhi – 110033
4.	M/s V.A Fruits	C-64 New Subzi Mandi Azadpur Delhi – 110033
5.	M/s G.M. International	C-87 New Subzi Mandi Azadpur Delhi – 110033

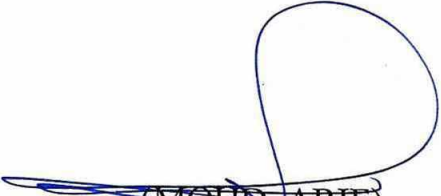
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6.	M/s M K C Agro Fresh Pvt. Ltd	C-80 New Subzi Mandi Azadpur Delhi – 110033
7.	M/s New JCO International	C-29 New Subzi Mandi Azadpur Delhi – 110033
8.	M/s Sai Nath Impex	C-21 New Subzi Mandi Azadpur Delhi – 110033

Copy of letter dated 17.08.2022 is annexed as **Annexure-C**.

11. That the above status report/ action taken report may please be taken on record.

Dated 17/8/22


(MOHD ARIF)
SR. ENV. ENGINEER

7

JOINT INSPECTION REPORT

Reference No:- OA No. 104/2022 in the matter of "Vishnu Kumar Aggarwal Vs. Govt. of NCT of Delhi."

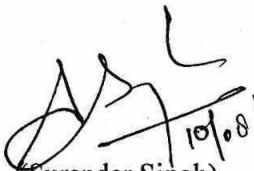
A joint inspection of the alleged illegal cold storage units in New Sabzi Mandi, Azadpur, Delhi-110033 was carried out today i.e. on 10.08.2022 by the officials of Revenue department, MCD and DPCC. Observation/findings of inspection are as under:


- 1) During inspection it was found that at the addresses given by the petitioner in his complaint, shops/walk-ins of area approx. 60 SQ M are engaged in the trading of fruits with refrigeration facility in Basement/First Floor using AC of capacity 1- 2.5 ton of Blue star, Green Zone, O-General companies. Details at ANNEXURE-I.
- 2) During inspection it was found that all the shops/walk-ins at the addresses mentioned by the petitioner in his complaint are operating/engaged in trading of fruits in New Sabzi Mandi area only which is under the control/supervision of APMC.
- 3) As per discussion held with APMC officials during inspection it was told that 13 firms at shops/walk-ins at the addresses mentioned by the petitioner in his complaint have valid APMC license, so not in violation of the Delhi Agriculture Produce Marketing Committee Act, 1998 as alleged by the petitioner in his complaint. And whereas, 8 firms at shops/walk-ins at the addresses mentioned by the petitioner in his complaint have not been issued license by APMC, so are in violation of the Delhi Agriculture Produce Marketing Committee Act, 1998 as alleged by the petitioner in his complaint. The APMC officials were also requested to officially provide the details of the licenses issued to the shops/walk-ins.
- 4) No industrial/manufacturing activity was carried out, no trade effluent/air emission observed at any of the shop premises. However, significant foul smell of rotten/discarded fruits/vegetables all around in mandi area.
- 5) During inspection, the team observed no such irritation in eyes, skin rashes, breathlessness at the spot, in response to the release of toxic, harmful and poisonous gases in the air as alleged by the petitioner in his complaint. However, the team opinioned that the AC companies may be asked to provide the technical specifications (including the gas being used in the AC) of the AC being used in their refrigeration facility installed in their shops/walk-ins.

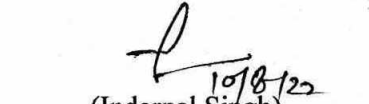


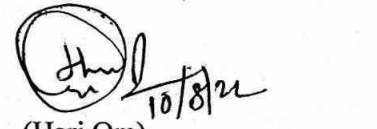
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6) In respect to the violation of licenses from APMC, Factory license, DPCC as alleged by the petitioner, no firm at shops/walk-ins at addresses mentioned by petitioner have licenses except the 13 firms at shops/walk-ins at addresses mentioned by petitioner which have only APMC license.


(Surender Singh)
Asst. Env. Engineer
DPCC


(Vikas)
Jr. Env. Engineer
DPCC


(Inderpal Singh)
Asst. Health Inspector
Civil Lines Zone, MCD


(Hari Om)
Patwari
Model town Sub-division

ANNEXURE-I

Details of the alleged illegal cold storage units in New Sabzi Mandi, Azadpur, Delhi-110033 was carried out today i.e. on 10.08.2022 by the officials of Revenue department, MCD and DPCC are as under:

S. No.	Name of Unit	Address of Unit	Activity	Observation/findings
1.	M/s M.N. International	C-35 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits with refrigeration facility in Basement using AC
2.	M/s Luxmi Fruit Company	C-42 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits with refrigeration facility in Basement using AC
3.	M/s Royal Asia Marketing Agency	C-34 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC
4.	M/s Kapsons International	C-107 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC
5.	M/s Mahamani & Co.	C-85 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC of Blue Star
6.	M/s Ayan Traders	C-1 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC of Blue Star
7.	M/s Ganga International	C-44 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC
8.	M/s I.G. International	C-59,60 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC of Blue Star
9.	M/s Suri Agro Fresh	C-129 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC

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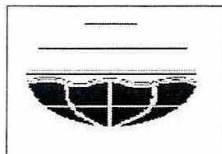
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10.	M/s G.M. International	C-87 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC of Blue Star
11.	M/s M K C Agro Fresh Pvt. Ltd	C-80 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC of Blue Star
12.	M/s Agro World	C-79 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC of Blue Star
13.	M/s M G R Fruits Pvt. Ltd	C- 563 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC of Blue Star
14.	M/s R. B. Impex	C-110 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC of Blue Star
15.	M/s Harbans Lal and Sons	C-28 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC
16.	M/s New JCO International	C-29 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC
17.	M/s Sai NathImpex	C-21 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC
18.	M/s The Fruit World	C-13 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits with refrigeration facility in Basement using AC
19.	M/s Bua Ditta Surinder Kumar	C-200 New Subzi Mandi Azadpur Delhi - 110033	The Address does not exist, could not be located.	The Address does not exist, could not be located.
20.	M/s Suri Agro Fresh	C-77,78 New Subzi Mandi Azadpur Delhi - 110033	Trading shop of fruits	No refrigeration facility(at C-78) Trading shop/walk-in of fruits of fruits with

				refrigeration facility in Basement using AC of Blue Star (at C-77)
21.	M/s V.A Fruits	C-64 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits and Packaging of Fruits. No refrigeration facility.
22.	M/s S.G. Trading Company	C-105 New Subzi Mandi Azadpur Delhi - 110033	Trading shop/walk-in of fruits	Trading shop/walk-in of fruits of fruits. No refrigeration facility.

D.A.C





DELHI POLLUTION CONTROL COMMITTEE

First Floor, E-Block, VikasBhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
visit us at : <http://dpcc.delhigovt.nic.in>

Annexure-B (Colly)

F. No. DPCC/CMC-V/2021/4535

Dated: 16.08.2022

Subject: Reminder Show Cause Notice u/s 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended to date and u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is mandatory provisions u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 that no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, a Public Complaint was received in this office that you (the addressee unit) M/s **M.N. International, C-35 New Subzi Mandi Azadpur Delhi – 110033** is engaged in the activity of Cold Storage.

And whereas, you the addressee have not applied for Consent to Establish/ Operate under the provisions of the Water Act and the Air Act, which is a punishable offence under the said Water Act and Air Act.

And whereas, Show Cause Notice u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended to date was issued to you on 23.03.2021

And whereas, in response you have failed to submit reply within stipulated time.

And whereas, case of the addressee unit was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Reminder Show Cause Notice u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended to date.

Now, therefore, by way of this Notice, you are hereby called upon to Show Cause as to why necessary action including directions for closure shall not be initiated against your unit as per the provisions of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 amended to date.

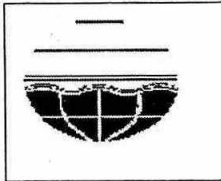
Your reply, along with application of consent under Air Act, 1981 & Water Act, 1974 should be submitted to this office within 15 days from the service of this notice, failing which it shall be presumed that you have nothing to say in this regard and action of prosecution proceedings shall be initiated under the provisions of the above said Acts without any further reference to you.

This is being issued as per the decision taken by the Competent Authority, DPCC.

~~SEE CMC-V~~

To,
M/s M.N. International
C-35 New Subzi Mandi Azadpur
Delhi – 110033

Copy to: Master File, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
1st Floor, E Block, Vikas Bhawan-II, Upper Bela Road, Civil Line, Delhi-54
visit us at : <http://dpcc.delhigovt.nic.in>

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F. No. DPCC/CMC-V/NGT-OA-104/2022/4532

Dated: 16/08/2022

To,

The Dy. Secretary (License),
Agriculture Produce Marketing Committee,
APMC Office Complex,
NFM Ph.-II, Sarai Pipal Thala,
Delhi – 110033.

Sub.: Regarding Order passed by Hon'ble NGT in Original Application No. 104/2022 on 04.02.2022 in the matter "Vishnu Kumar Aggarwal Vs. Govt. of NCT of Delhi"

Sir,

This has reference to the order dated 04.02.2022 passed by Hon'ble National Green Tribunal in Original Application No. 104/2022 in the matter "Vishnu Kumar Aggarwal Vs. Govt. of NCT of Delhi" (copy enclosed) regarding running of some illegal cold storage unit in the Azadpur, New Subzi Mandi, Delhi-110033. The Hon'ble NGT has issued following directions as reproduced below:-

"...4. Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a Joint Committee of the DPCC, Commissioner, Municipal Corporation of North, Delhi and District Magistrate, North-West, Delhi. The DPCC will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List the matter for consideration on 24.05.2022."

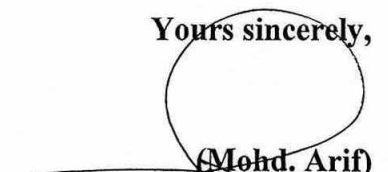
In this regard, I am directed to inform you that the inspection in this matter was conducted by a joint team of officials of DPCC, MCD & Revenue Department on 10.08.2022 and during the inspection, it was found that all the shops at the addresses mentioned by the petitioner in his complaint do not have valid APMC license. In this regard, an email was sent to you on 10.08.2022 with the request to provide the copy of License details of these shops and reply in this regard is still awaited.

In view of above, I am directed to request you to provide the copy of valid License, if any, or take suitable action against these shops, if operating without valid License and provide Action Taken Report to apprise the same to the Hon'ble NGT.

This issues with the approval of the Competent Authority.

Encl.: As above.

Yours sincerely,


(Mohd. Arif)
Sr. Eny. Engineer



DELHI POLLUTION CONTROL COMMITTEE

DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)

1st Floor, E Block, Vikas Bhawan-II, Upper Bela Road, Civil Line, Delhi-54

visit us at : <http://dpcc.delhigovt.nic.in>

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F. No. DPCC/CMC-V/NGT-OA-104/2022/ 4534

Dated: 16/08/2022

To,

The Chief Engineer (DEMS) HQ-1,
Municipal Corporation of Delhi,
10th Floor, E-1 Block, Civic Centre, Minto Road,
New Delhi-110 002.

Sub.: Regarding compliance of order passed by Hon'ble NGT in Original Application No. 104/2022 on 04.02.2022 in the matter "Vishnu Kumar Aggarwal Vs. Govt. of NCT of Delhi".

Sir,

This has reference to the order dated 04.02.2022 passed by Hon'ble National Green Tribunal in Original Application No. 104/2022 in the matter "Vishnu Kumar Aggarwal Vs. Govt. of NCT of Delhi" (copy enclosed) regarding running of some illegal cold storage unit in the Azadpur, New Subzi Mandi, Delhi-110033. The Hon'ble NGT has issued following directions as reproduced below:-

"...4. Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a Joint Committee of the DPCC, Commissioner, Municipal Corporation of North, Delhi and District Magistrate, North-West, Delhi. The DPCC will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List the matter for consideration on 24.05.2022."

In this regard, I am directed to inform you that the inspection in this matter was conducted by a joint team of officials of DPCC, MCD & Revenue Department on 10.08.2022 and during the inspection, it was found that all the shops at the addresses mentioned by the petitioner in his complaint do not have valid APMC and Factory Licenses.

In view of above, I am directed to request you to provide the copy of valid Factory License, if any, or take suitable action against these shops, if operating without valid Factory License and provide Action Taken Report to apprise the same to the Hon'ble NGT.

This issues with the approval of the Competent Authority.

Yours sincerely,

Encl.: As above.


(Mohd. Arif)
Sr. Env. Engineer

o/c



F. No. DPCC/CMC-V/NGT-OA-104/2022/ 4533

Dated: 16/08/2022

To,

The Chief Engineer, Delhi Development Authority,
DDA Office Complex, 1st Floor, Madhuban Chowk,
Sector-14, Rohini,
Delhi-110085.

Sub.: Regarding compliance of Order passed by Hon'ble NGT in Original Application No. 104/2022 on 04.02.2022 in the matter "Vishnu Kumar Aggarwal Vs. Govt. of NCT of Delhi".

Sir,

This has reference to the order dated 04.02.2022 passed by Hon'ble National Green Tribunal in Original Application No. 104/2022 in the matter "Vishnu Kumar Aggarwal Vs. Govt. of NCT of Delhi" (copy enclosed) regarding running of some illegal cold storage unit in the Azadpur, New Subzi Mandi, Delhi-110033. The Hon'ble NGT has issued following directions as reproduced below:-

"...4. Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a Joint Committee of the DPCC, Commissioner, Municipal Corporation of North, Delhi and District Magistrate, North-West, Delhi. The DPCC will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List the matter for consideration on 24.05.2022."

In this regard, I am directed to inform you that the inspection in this matter was conducted by a joint team of officials of DPCC, MCD & Revenue Department on 10.08.2022 and during the inspection, it was found that all the shops at the addresses mentioned by the petitioner in his complaint do not have valid APMC & Factory Licenses. Moreover, the petitioner also alleged that these shops are operational in non-designated industrial area in contravention of the Master Plan of NCT of Delhi.

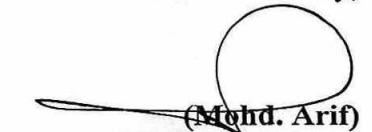
In view of above, I am directed to request you to provide the land use details of Azadpur Subzi Mandi as per the Master Plan of NCT of Delhi.

This issues with the approval of the Competent Authority.

Yours sincerely,

Encl.: As above.

o/c


(Mohd. Arif)
Sr. Env. Engineer



Annexure - C
CMC5 DPCC <dpcc.cmc5@gmail.com>

Regarding providing APMC Licences in lieu of NGT OA No. 104/2022

1 message

(16)

APMC AZADPUR <apmcazadpur@gmail.com>
To: dpcc.cmc5@gmail.com

Wed, Aug 17, 2022 at 2:56 PM

Please find enclosed the desired information

~
Regards

**APMC(MNI), Azadpur
(Govt. of NCT of Delhi)**

 DPCC.pdf
849K

**Sub:- Regading providing APMC licenees in lieu of NGT
OA No.104/2022**

This is with reference to e-mail received form. DPCC, Delhi pollution control committee, 1st floor, Vikas Bhawan -II, Civil Lines, Delhi - 54 in r/o NGT OA No. 104/2022, regarding providing details of 22 Shops APMC licences.

In view of above, the details of licences are as under :-

S.no.	Name Of Firm	Shop No.	Licence No.	Name of Partner/Proprietor	Remarks
1	M.N. International	C-35	B-4972 A-4565	Sajan Ashra S/o Ejoy Kumar	
2	Luxmi Fruit Company	C-42	B-1303 A-821	Pawan Bajaj S/o Pindi Das Bajaj Pindi Das Bajaj S/o Late Gyan Chand Bajaj Smt. Shital Bajaj W/o Pawan Bajaj	
3	Royal Asia Marketing Agency	C-34	-	-	Licence not issued to this firm at this shop
4	S.G. Trading Company	C-105	B-4029 A-3704	Madan Gopal Vinayak S/o Ishwar Dass Ganesh Dass S/o Gopal Dass Amit Rajpal S/o Ganesh Dass	
5	Kapsons International	C-107	B-6407 A-4984	Viresh Kapoor S/o Late Sh. Ramesh Kapoor	
6	Mahamani & Co.	C-85			Licence not issued to this firm at this shop
7	Ayan Traders	C-1	B-6465 A-5042	Ankit Deshwal S/o Sh. Rambir Singh	
8	Suri Agro Fresh	C-77,78			Licence not issued to this firm at this shop
9	Ganga	C-44	B-6123	Pankaj Chawla	

	International		A-4707	S/o Desh Raj Chawla Pawan Chawal S/o Desh Raj Chawla Smt. Manisha chawla S/o Pankaj chawla	
10	Bua Ditta Surinder Kumar	C-200	-	-	C-200 shop no. is not available in mandi.
11	I.G. International	C-59,60	B-4903 A-4500 (Shop no. C-59)	Gyan Chand Arora s/o Ram Chand Arora Sanjay Arora S/o Gyan chand Arora Tarun Arora S/o Gyan Chand Arora	
12	V.A Fruits	C-64	-	-	Licence not issued
13	Suri Agro Fresh	C-129	B-4554 A-4162	Sudhir Suri s/o Girdhari Lal Suri Hiten Suri S/o Girdhari Lal Suri	
14	G.M. International	C-87	-	-	Licence not issued
15	M.K.C Agro Fresh Pvt. Ltd	C-80	-	-	Licence not issued to this firm at this shop
16	Agro World	C-79	B-6453 A-5030	Lalit Sethi S/o Hira Nand	
17	M.G.R Fruits Pvt. Ltd	C-563	B-3493 A-3123	Gulshan Chadha s/o M.L. Chadha Girish Chadha s/o M.L. Chadha Rajesh Chadha s/o M.L. Chadha	
18	R.B. Impex	C-110	B-6118 A-4702	Hemant Gidwani s/o Tikam Das gidwani Bhawesh Gidwani S/o Hemant gidwani Ritesh Gidwani s/o Hemant Gidwani	
19	Harbans lal And Sons	C-28	B-4831 A-4429	Atul Kumar S/o Harbans lal Smt. Anu Kalra	

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Azadi Ka
Amrit Mahotsav




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New Jco International	C-29	-	-	W/o Devanshu Kalra	Licence not issued to this firm at this shop
Sai Nath Impex	C-21	-	-		Licence not issued to this firm at this shop
The Fruit World	C-13	B-2615		Rajesh Harjani S/o S.C Harjani Sri Chand Harjani s/o Udhav Dass Harjani Manoj Harjani S/o Sri Chand Harjani	

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(Mohan Lal Saini)
Dy. Secretary, (Lic.)

To

Dy. Secretary (I.T)


14/8/22
Dy. Secy, Pr. Secy via e-mail.